

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH: JAIPUR

Date of order : 17th January, 1996.

OA No. 30/1996

Hanuman ... Applicant.

versus

Union of India & Ors. ... Respondents.

Mr. A.L. Verma, Counsel for the applicant.

CORAM:

Hon'ble Mr. N.K. Verma, Administrative Member.

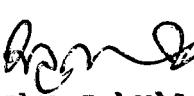
Hon'ble Mr. Rattan Prakash, Judicial Member.

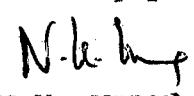
....

PER HON'BLE MR. N.K. VERMA:

Heard Shri A.L. Verma, Counsel for the applicant. This is an OA filed against the order of removal from services passed on the applicant, Hanuman, by the respondents on 28.1.1995. No appeal against this order has been filed by the applicant and he has sought the interference of this Tribunal in the matter without exhausting the departmental remedies available to him. The OA is, therefore, highly premature.

2. After certain arguments, the learned counsel for the applicant prays for withdrawal of this OA. The case is dismissed as withdrawn accordingly.


(RATTAN PRAKASH)
MEMBER (J)


(N.K. VERMA)
MEMBER (A)

cvr.

Central Administrative Tribunal
Jaipur Bench, JAIPUR

Certified That The Above Action is
Required To Be Taken & The Case is
Fit For Consignment To Record.

7/96

Dealing Asstt. Record Section Officer
Dated: 20.1.96 (Judicial)